

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **08.04.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : CA/05/2021 IN MA/463/IB/2019 IN CP/603/IB/2017  
NAME OF PETITIONER : Rajashree Santhanam (Liquidator)  
M/s Anandram Developers Pvt Ltd  
NAME OF RESPONDENT :  
SECTION : U/s 230(1), 66 Of CA 2013  
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**ORDER**

Learned Counsel for Applicant / Liquidator Mr. B. Dhanaraj along with Liquidator Ms. Rajashree Santhanam and Learned Counsel for Respondent Mr. Shyam Kapadia are present through video conferencing platform.

In relation to the Scheme, Learned Counsel for Applicant is directed to convince this Tribunal that the Scheme can be accepted privately as has been done in this case without recourse to public announcement as laid down by the Hon'ble NCLAT in its judgment in the matter of Y. Shivram Prasad & Othrs. -Vs- S. Dhanapal & Othrs. in Civil Appeal (AT) (Insolvency) No.224 & 286 of 2018 dated 27.02.2019.

For this purpose, post this matter on **05.05.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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